

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NEXUS DAY SURGERY CENTERS
PRIVATE LIMITED.**

1.	Name of Corporate Person	Nexus Day Surgery Centers Private Limited.
2.	Date of Incorporation of Corporate Person	16/12/2021
3.	Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U85300MH2021FTC373469
5.	Address of the registered office and principal office (if any) of Corporate Person	Station Plaza, Unit No. B/25, Station Road, Bhandup West, Mumbai, Maharashtra, India, 400078
6.	Liquidation Commencement Date of Corporate Person	March 20th, 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address: - 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8.	Last Date for Submission of Claims	April 19 th , 2025

Notice is hereby given that the **Nexus Day Surgery Centers Private Limited** has commenced voluntary liquidation on **March 19th, 2025**.

The stakeholders of **Nexus Day Surgery Centers Private Limited** are hereby called upon to submit a proof of their claims, on or before **April 19th, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Pranav Damania

Liquidator in the matter of Nexus Day Surgery Centers Private Limited.

Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164

Authorisation for Assignment ("AFA"): AA1/10164/02/311225/108058

AFA Validity: December 31, 2025

Date: 21-03-2025

Place: Mumbai

IN THE HONOURABLE MUMBAI DEBTS RECOVERY TRIBUNAL NO. II AT MUMBAI
3RD FLOOR, MTNL BHAVAN, STRAND ROAD, APOLLO BUNDER, COLABA MARKET, COLABA, MUMBAI - 400 005
TRANSFERRED S.A.NO.81 OF 2023

EXHIBIT NO. 26

MS.HARPREET KAUR DANG & ANRAPPLICANTS
VERSUS
CENTRAL BANK OF INDIA & 4 ORSDEFENDANT/RESPONDENTS

NOTICE IN TRANSFERRED CASE

TAKE NOTICE that the case originally numbered as S.A.No.442 of 2011 between the above parties pending in DRT-II has been transferred to this Honourable Tribunal as per change of jurisdiction notified vide Government of India Gazette notification No.f.no. 18/02/2016 DRT[S.O.3065(E) dated 26.09.2016 and notification S.O.4719(E) dated 04-10-2022 and the said case is registered as T.S.A.No. 81 Of 2023 on the file of this Honourable Tribunal.

Therefore, you are hereby required to appear before the Registrar, DRT-2, Mumbai either in person or through Advocates duly instructed on 17-07-2023 at 11.00 a.m. or thereafter, to take appropriate steps in the matter so as to expedite its hearing and disposal, FAILING WHICH appropriate orders will be passed in the matter.

Given under my hand and seal of the Tribunal on this 19th day of March, 2025

Sd/-
REGISTRAR,
Drt-2, MUMBAI

NAME AND ADDRESSES OF ALL THE DEFENDANTS:
DEFENDANT NO. 1:
CENTRAL BANK OF INDIA
Kalina Branch, 98 Diamond Estate CHS, Near Maha Auto, C.S.T Road, Kalina, Santacruz East, Mumbai- 400 098
DEFENDANT NO. 2:
MRS. SUJATA SHAILESH DWIVEDI,
An Adult Indian Inhabitant residing at 32/B, Arunodaya Apartments, Sunder Nagar, Kalina, Santacruz East, Mumbai- 400 098
DEFENDANT NO. 3:
MR. T. R. SHAILESH,
An Adult Indian Inhabitant residing at 32/B, Arunodaya Apartments, Sunder Nagar, Kalina, Santacruz East, Mumbai- 400 098
DEFENDANT NO. 4:
MS RUSHABH ENTERPRISES, THROUGH IT'S PROPRIETOR
MR. JAGAT M PARIKH, having Offices at 1st Floor, Alak Jyoti CHS, Goregaon East, Mumbai- 400 063
DEFENDANT NO.5:
ALAK JYOT CHS LIMITED,
A society having it's address at CTS No.247, Aarey Road, Goregaon East, Mumbai- 400 063

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEXUS DAY SURGERY CENTERS PRIVATE LIMITED.

RELEVANT PARTICULARS	
1. Name of Corporate Person	Nexus Day Surgery Centers Private Limited.
2. Date of Incorporation of Corporate Person	16/12/2021
3. Authority under which Corporate Person is Incorporated/ Registered	Mumbai
4. Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U85300MH2021FTC373469
5. Address of the registered office and principal office (if any) of Corporate Person	Station Plaza, Unit No. B/25, Station Road, Bhandup West, Mumbai, Maharashtra, India, 400078
6. Liquidation Commencement Date of Corporate Person	March 20th, 2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Pranav Damania IBBI/IPA-001/IP-P00079/2017-18/10164 Address:- 407, Sanjar Enclave, Opposite Milap Cinema, S.V Road, Kandivali West, Mumbai - 400067. Email Id :- pranav@winadvisors.co.in Contact No :- +91 98204 69825
8. Last Date for Submission of Claims	April 19th, 2025

Notice is hereby given that the **Nexus Day Surgery Centers Private Limited** has commenced voluntary liquidation on **March 19th, 2025**. The stakeholders of **Nexus Day Surgery Centers Private Limited** are hereby called upon to submit a proof of their claims, on or before **April 19th, 2025**, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21-03-2025 **SD/-**
Place: Mumbai **Pranav Damania**

Liquidator in the matter of Nexus Day Surgery Centers Private Limited.
Reg. No.: IBBI/IPA-001/IP-P00079/2017-18/10164
Authorisation for Assignment ("AFA"): AFA Validity: December 31, 2025

INTEGRAL COACH FACTORY, CHENNAI-38

Tender Notice No. 2025235211744. Dated: 20.03.2025

The following e-tender is published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against the tender. Manual quotations will not be entertained for this tender.

Open Tender No.	Short Description of the Item.	Tender Value (Rs.)	Last date of receipt / Date of opening of tender form
2025235211744	Complete wiring work in LWLRMM coaches including handling & installation of equipment at ICF Chennai.	4,95,18,216/-	10.04.2025 15:00 Hrs.

Hindi Version of the above advertisement is available in ICF website:
<https://icf.indianrailways.gov.in/>

Dy.Chief Electrical Engineer / Fur-II

PUBLIC NOTICE

Notice is hereby given to the Public at large that our client M/s. Jim Rusdin Private Limited (hereinafter referred to as "our Client") is the owner of the land bearing C.T.S. Nos. 826/A (part), 827/A (part) and 827/C all of Village Ambivali together with structures standing thereon which is referred in the **Schedule** hereunder written (hereinafter referred to as the "said Property"). A part of the said Property is mentioned in the public notice dated 8th March, 2025 issued in "Gujarat Samachar" by M/s. S. P. Shevade & Associates, on behalf of their client i.e. Ashish Building No. 23 Co-operative Housing Society Ltd. (hereinafter referred to as "the said Public Notice").

LOST SHARE CERTIFICATE

I Shri. Sukumar T. Navghare lost my Share Certificate of Dnyaneshwar Nagar, Co. Op. Hsg. Society Ltd. Block No. A 2/34, D.G. Mahajani Path, Sewree Wadala Mumbai - 400031 in the Name of **Late Shri Sushil T. Navghare** Share Certificate No. 120 Distinctive Nos. 596 To 600 If Any one Found Please contact on above mentioned address within 15 Days..

BYP

TATA MOTORS FINANCE LIMITED
Registered office:- Sir H.C. Dinswath Building, Office No. 14, 4th Floor, 16 Horniman Circle, Fort, Mumbai-400 001
Corporate Identity Number: U65910MH1992PLC187184
Website: www.tmf.co.in

NOTICE OF REDEMPTION OF PERPETUAL DEBT INSTRUMENTS IN THE NATURE OF NON-CONVERTIBLE DEBENTURES BY TATA MOTORS FINANCE LIMITED

Notice is hereby given that Securities and Exchange Board of India ("SEBI") has advised Tata Motors Finance Limited (*formerly Tata Motors Finance Solutions Limited*) ("Company" or "TMFL") to immediately redeem the following unlisted perpetual debt instruments issued in the nature of non-convertible debentures ("NCDs"):

Sr. No.	ISIN no.	Issue Date
1	INE477508126	March 22, 2022
2	INE477508134	June 03, 2022
3	INE477508142	July 12, 2022

Accordingly, the board of directors ("Board") of the Company has approved the early redemption of the NCDs. The Reserve Bank of India ("RBI") has also accorded its no-objection for the redemption of the NCDs.

The record date, for the purpose of redemption in full and the date of payment of the NCDs is March 27, 2025 and April 11, 2025, respectively.

For and on behalf of:
Tata Motors Finance Limited
(formerly Tata Motors Finance Solutions Limited)

Vinay Lavannis
Company Secretary

Mumbai
March 24, 2025

TATA

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	47528240000085	1) Mr. Parkash Mahadu Bendkoli (Borrower), 2) Mrs. Lalita Prakash Bendkoli (Co-Borrower)	23-12-2024 Rs.1,47,037.20 (Rupees One Lacs Forty Seven Thousand Thirty Seven and Twenty Paise Only) as on 22/12/2024	Date: 22-03-2025 Time: 12:32 PM Symbolic Possession

Description of the Property: All the piece and parcel of the immovable Property bearing Grampanchayat Hanuman Nagar House No.1018, Total Area Admeasuring 567 Sq.ft in the House known as situated at within the Grampanchayat at Revenue Village Hanuman Nagar, bearing Taluka Palghar and District Palghar Duly Assessed by Municipal Under Residential Grampanchayat Boisar, within the Registration Division and District Palghar. **Bounded by as under: On the East:** Internal Road, **On the West:** Krishna House, **On the South:** Gangdoga House, **On the North:** Munde House.

Whereas the Borrower/s Co-Borrower/s Guarantor/s Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s Co-Borrower/s Guarantor/s Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Thane **SD/- Authorised Officer,**
Date: 24.03.2025 **For Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.101/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGI Business Park, Challaghatta, Bangalore-560071. **Branch Office:** Shop No.4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400016.

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN that we are investigating the title of (1) (i) Shenaz Ahmed Shaikh (through her son and guardian Amjad Ahmed Shaikh), (ii) Samad Ahmed Shaikh, (iii) Amjad Ahmed Shaikh, (iv) Anjumaneesa Yasin Malik, (v) Najmunissa Arif Shaikh, (vi) Afzal Ahmed Shaikh, (vii) Seher Ahmed Shaikh, (viii) Sumaiya Ahmed Shaikh, (2)(i) Zaibunissa Ahmed Shaikh, (ii) Tabassum Altaf Shaikh, (iii) Imran Ahmed Shaikh, (iv) Shahista Ashraf Khan, (v) Shagufta Ayub Khan ("the Owners") being the only heirs and legal representatives of late Shri. Ahmed Gulam Nabi Shaikh who purchased and acquired the under mentioned Property vide Deed of Conveyance dated 22nd January, 2014 AND NOTICE IS FURTHER GIVEN that the Owners are now seized and possessed of and well entitled to the under mentioned Property and are in absolute possession thereof and the Owners have finalized the terms, conditions and consideration for sale/transfer of the under mentioned property, free from all encumbrances, to our clients.

DESCRIPTION OF THE PROPERTY

Freehold Plot situate at 5th Golibar Road, Santacruz (East), Mumbai - 400055, bearing Final Plot No.43-A and 43-B of Town Planning Scheme Santacruz No.III (Varied), bearing CTS Nos.239, 239/1 to 239/7 of Village Santacruz (East) Taluka Andheri within the Registration Sub-District of Bandra District Mumbai Suburban within Greater Mumbai admeasuring 1058 square yards equivalent to 884.59 square meters or thereabouts together with structure known as "Vaseem Villa" and a garage standing thereon, partly occupied by tenants and partly in possession of the Owners. The said Plot bearing CTS Nos.239, 239/1 to 239/7 is bounded as follows:- On or towards the North : Partly by land bearing CTS No.238 and partly by land bearing CTS No.240; On or towards the South :By 5th Golibar Road; On or towards the West :By Railway line; and On or towards the East :By land bearing CTS No.242.

ALL persons having any share, right, title, benefit, interest, claim, objection or demand on or to the above mentioned Property and/or the Building/structure/garage standing thereon, including claims by way of sale, exchange, mortgage, charge, gift, trust, partition, inheritance, possession, occupation, maintenance, lease, sub-lease, tenancy, sub-tenancy, license, lien, easement, through any agreement, conveyance deed, writing, devise, bequest, succession, family arrangement/ settlement, litigation, decree or court order of any court of law, contract, development rights, FSI or TDR or encumbrance or otherwise howsoever are hereby required to make the same known in writing, with documentary evidence in support thereof, to the undersigned at G-16 Vireshwardhara, 117-A Bajaj Road, Vile Parle (W), Mumbai 400 056, within 14 days from the date of publication of this notice, failing which such claim, if any, will be considered as waived and/or abandoned.

Dated this 24th day of March 2025

M/S. MAHIMTURA & CO. (SUBURBAN) ADVOCATES & SOLICITORS

MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1
Government of India
Ministry of Finance, Department of Financial Services
MTNL, Bhavan, 2nd FLOOR, Colaba Market, Colaba, Mumbai - 400 005.

Recovery Proceeding No. 58 of 2024

IDBI BANK LTD. Certificate Holder
Mr. Sachin Kashiram Pevekar & Anr Certificate Debtors

DEMAND NOTICE

To,
1) **Mr. Sachin Kashiram Pevekar**
A-1/701, Shankeshwar Nagar, Manapada Road, Dombivli (East), Thane - 421201. Maharashtra.
AND
F-502, 5th Floor, Ramchandra Park, Nandivalki, Opp. Big Bazaar, Dombivli (E) - 421 201.
AND
At Post Khend, Mahalaxmi Nagar, New Vasahat, Tal. Chiplun, Dist. Ratnagiri.
AND
Tech process Payment Service Ltd., 1st Floor, Building No.2, Mehra Est., LBS Marg, Vikhroli (W), Mumbai - 400 079.

2) **Mrs. Shravni Sachin Pevekar**
A-1/701, Shankeshwar Nagar, Manapada Road, Dombivli (East), Thane - 421201. Maharashtra.
AND
F-502, 5th Floor, Ramchandra Park, Nandivalki, Opp. Big Bazaar, Dombivli (E) - 421 201.
AND
At Post Khend, Mahalaxmi Nagar, New Vasahat, Tal. Chiplun, Dist. Ratnagiri.

In terms of Recovery Certificate in O.A. No. 119 of 2023 issued by Hon'ble Presiding Officer a sum of Rs. 25,40,197.07 (Rupees Twenty Five Lakhs Four Thousand One Hundred Ninety Seven & Paise Seven only) is due from you.

You are hereby called upon to deposit the above sum within Thirty days of the receipt of this notice, failing which the recovery shall be made in accordance with law.

In additional to the said sum you shall be liable to pay:-

(a) Such interest as is payable for the period commencing immediately after this notice of the execution proceeding.

(b) All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Given under the seal of this Tribunal on 12th March, 2025

SD/-
(Yatindra Kumar Sinha)
Recovery Officer
DRT-I, Mumbai

PUBLIC NOTICE

MR. KIRTILAL SEVANTILAL JHAVERI, during his lifetime, being the member of Gold Star Co-operative Housing Society Ltd (the society) having address at Kherani Mansion, Mukund Patil Lane, J.P Road, Andheri (West), Mumbai - 400058, holding 5 shares of Rs. 50/- each bearing distinctive Nos. 81 to 85 (both inclusive) (the said shares) and consequential thereto was the sole and absolute owner of Flat No. 4-5 in the building of the society (the said flat).

MR. KIRTILAL SEVANTILAL JHAVERI died on 11.09.2007, leaving behind Mrs. Lina Purav Shah @ Lina Kirtilal Javeri (widow), Mrs. Lina Purav Shah @ Lina Kirtilal Javeri, Mrs. Bhakti Vikram Shah @ Bhakti Kirtilal Javeri and Mrs. Jigna Pradip Sutar @ Jigna Kirtilal Javeri as married daughters as per Hindu Succession act 1956.

Upon the demise of LATE KIRTILAL SEVANTILAL JHAVERI upon the application made to the society, the society has duly transferred the said flat and said shares in the name of his nominee Mrs. Rekha Kirtilal Javeri.

MRS. REKHA KIRTILAL JHAVERI died on 18.2.2025 surviving by Mrs. Lina Purav Shah @ Lina Kirtilal Javeri, Mrs. Bhakti Vikram Shah @ Bhakti Kirtilal Javeri and Mrs. Jigna Pradip Sutar @ Jigna Kirtilal Javeri as married daughters as the only heirs and legal representatives as per the Hindu Succession Act 1956.

Now Mrs. Lina Purav Shah @ Lina Kirtilal Javeri, Mrs. Bhakti Vikram Shah @ Bhakti Kirtilal Javeri and Mrs. Jigna Pradip Sutar @ Jigna Kirtilal Javeri have applied to the society for transfer of said flat and said shares in their joint names being the only heirs and legal representatives of LATE KIRTILAL SEVANTILAL JHAVERI AND LATE REKHA KIRTILAL JHAVERI.

The society hereby invites claims and objections from the heir or other claimants/objector or objections to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such document and other proofs in support of his/her claim/objectors for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the Byelaws of the society.

If no claim/objectors are received within the prescribed period above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Byelaws of the society.

The claim/objectors, if any, received by the society for the transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the Byelaws of the society.

For and on behalf of Gold Star Co-operative Housing Society Ltd. Secretary

Date : 24/03/2025

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: ICICI Home Finance Co. Ltd., HFC Tower, Andheri Kurla Road, JB Nagar, Andheri(E), Mumbai-400059

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice (Rs.)	Name of Branch
1.	Sandeep Samant (Borrower), Kalpana Samant (Co-Borrower), Manalee Samant (Co-Borrower), Sayalee Sandeep Samant (Co-Borrower), LHANE00001393631.	Flat No. 1302 Situated On 13th Floor of B Wing in Krishna Neelkanth Palms, GB Road Thane West Thane West No Thane Maharashtra- 400615. Bounded By:- North: Open, South: Club House, East: Under Const Bldg, West: Royal Bldg./Date of Possession- 20-Mar-25	16-08-2024 Rs. 1,75,30, 321.52/-	Mumbai-JB Nagar
2.	Sandeep Samant (Borrower), Kalpana Samant (Co-Borrower), Sayalee Sandeep Samant (Co-Borrower), Manalee Samant (Co-Borrower), LHANE00001393699.	Flat No. 1302 Situated On 13th Floor of B Wing in Krishna Neelkanth Palms, GB Road Thane West Thane West No Thane Maharashtra- 400615. Bounded By:- North: Open, South: Club House, East: Under Const Bldg, West: Royal Bldg./Date of Possession- 20-Mar-25	16-08-2024 Rs. 4,68,694/-	Mumbai-JB Nagar

The above-mentioned borrowers(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties shall be sold in the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : March 24, 2025, Place: Thane **Authorized Officer, ICICI Home Finance Company Limited**

PUBLIC NOTICE

Notice is hereby given to the public at large that my client (M & K Elements Realty LLP) is intending to purchase the Permanent Transit Camp (PTC) Built-up Area admeasuring 1252.00 sq. mtrs. mentioned hereunder and thus I am investigating and verifying the right, title and interest of M/S. AAKASH DEVELOPERS (PAN No. AANFA8413C) having its registered office at CTS No. 161/1 & 2, Western Express Highway, Opp. Poisar Metro Station, Kandivali (East), Mumbai - 400 101 ("Developer") in respect of PTC Built-up Area(BUA) admeasuring 1252.00 sq. mtrs. by way of 26 PTC tenements including amenities ("PTC Units") which is more particularly described in Schedule hereunder written, in the Composite Building No. 1 being constructed on plot bearing CTS No. 19A/1(pt) and 25A of village Malad, at Malad (E), Mumbai, being developed by the Developer vide Letter of Intent (LOI) bearing no. SRA/ENG/2372/PN/PL/LOI dated 08/11/2016 and lastly revised on 25/11/2024 issued by Slum Rehabilitation Authority (SRA).

Any person/entities including inter alia any individual, Hindu Undivided Family, a company, bank(s), and/or financial institution(s), non-banking financial institution(s), trust, a firm, an association of persons or body of individuals whether incorporated or not, lender(s), creditors(s), and/or any authority having any claim, right, title, interest, share, demand whatsoever in respect of or against the Property or any part thereof by way of sale, transfer, assignment, mortgage, charge, bequest, equitable, easement, pledge, tenancy, license, lis pendens, lien, gift, trust, inheritance, possession, lease or encumbrance, sub-tenancy, care taker basis, occupation possession, family arrangements, settlements, FSI consumption or TDR, development rights, partnership, decree or order of any court of law, contracts/agreements, lis pendens and/or any liability and/or any writing and/or any arrangement and/or any commitment or otherwise howsoever into, over or upon the Property howsoever or otherwise are hereby requested to intimate the undersigned in writing with all supporting documents within **7 (Seven) days** from the date of publication hereof, failing which, such claim, right, title or interest therein shall be deemed to have been waived and/or abandoned and/or released and shall not be binding in any manner whatsoever.

THE SCHEDULE REFERRED HEREINABOVE
Description of the PTC BUA admeasuring 1252.00 sq. mtrs.

The following 26 (Twenty Six) units in Composite Building No. 1 being constructed on plot bearing CTS No. 19A/1(pt) and 25A of village Malad, at Malad (E), Mumbai:

Composite Building No. 1			Composite Building No. 1		
Sr. No.	Unit No.	Floor	Sr. No.	Unit No.	Floor
1	01	1st Floor	14	06	2nd Floor
2	02 (Health Center)	1st Floor	15	07	2nd Floor
3	03 (Welfare Center)	1st Floor	16	08	2nd Floor
4	06 (Society Office)	1st Floor	17	32	2nd Floor
5	07 (Balwadi)	1st Floor	18	33	2nd Floor
6	08 (Aanganwadi)	1st Floor	19	34	2nd Floor
7	32	1st Floor	20	35	2nd Floor
8	33	1st Floor	21	01	3rd Floor
9	34	1st Floor	22	02	3rd Floor
10	35	1st Floor	23	03	3rd Floor
11	01	2nd Floor	24	06	3rd Floor
12	02	2nd Floor	25	07	3rd Floor
13	03	2nd Floor	26	08	3rd Floor

Dated this 24th day of March, 2025.

For Advocate Varun Shah
Office No. 11, 2nd Floor, Anand Kutir, 7th Golibar Road, Santacruz (East), Mumbai - 400 055.
Mob No. : 9819749009 | Email: varu009.vs@gmail.com

Can Fin Homes Ltd
(Sponsor: CANFINA BANK)
DEMAND NOTICE

Door No. 101, First Floor, Junction 406-1B, Takka Road, Near K Mall, Panvel, Raigad - 410206
Tel.: 022-27459354/55 Mo.: 7625079203
CIN No. L85110KA1987PLC008699
Email-panvel@canfinhomes.com

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3 (1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

No.	Name of Borrowers/ Guarantors with address	Amount claimed as per Demand Notice *	Description of the Secured Asset	Date of NPA
1	1) Mrs.KAVERI KISHOR KHUSPE (BORROWER) 2) Mr.KISHOR KASHINATH KHUSPE (CO-BORROWER) Flat No.312, 3RD Floor, "VEER ANGAN", House No.231, Off Panvel Mathura Road, Near T h o m a s E n g l i s h School, Vill.Akuri, New Panvel, Tal. Panvel Dist.Raigad 410206 3) Mrs.ANITA HANMANT JADHAV (GUARANTOR) Satyashudha Sector -19, Rasta No.9,Plot no.14, New Panvel, Tal.Panvel Dist.Raigad 410206	Rs. 20,72,346.7/- (Twenty Lakh Seventy Two Thousand Three Hundred Forty Six and Paisea Seven Only) as on 03-03-2025	Flat No.312, 3RD Floor,"VEER ANGAN", House No.231, Off Panvel Mathura Road, Near T h o m a s E n g l i s h School, Vill.Akuri, New Panvel, Tal. Panvel Dist.Raigad 410206 Building Boundaries: NORTH: ROAD SOUTH: OPEN PLOT EAST: ADJ.PROPERTY WEST: OPEN PLOT	28-02-2025

* Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets

Date: 22-03-2025
Place: PANVEL

SD/-
Authorised Officer
Can Fin Homes Ltd.

Can Fin Homes Ltd
(Sponsor: CANFINA BANK)
DEMAND NOTICE

Door No. 101, First Floor, Junction 406-1B, Takka Road, Near K Mall, Panvel, Raigad - 410206
Tel.: 022-27459354/55 Mo.: 7625079203
CIN No. L85110KA1987PLC008699
Email-panvel@canfinhomes.com

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3 (1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

No.	Name of Borrowers/ Guarantors with address	Amount claimed as per Demand Notice *	Description of the Secured Asset	Date of NPA
1	1) Mrs.KAVERI KISHOR KHUSPE (BORROWER) 2) Mr.KISHOR KASHINATH KHUSPE (CO-BORROWER) Flat No.312, 3rd Floor,"Veer Angan", House No.231, Off Panvel Mathura Road, Near T h o m a s E n g l i s h School, Vill.Akuri, New Panvel, Tal. Panvel Dist.Raigad 410206	Rs.15,80,845/- (Fifteen Lakh Eighty Thousand Eight Hundred Forty Five Only) as on 03-03-2025	Flat No.312,3rd Floor,"Veer Angan",HouseNo.231,Off Panvel Mathura Road,Near T h o m a s E n g l i s h School,Vill.Akuri,New Panvel, Tal. Panvel Dist.Raigad 410206 Building Boundaries: NORTH: ROAD SOUTH: OPEN PLOT EAST: ADJ.PROPERTY WEST: OPEN PLOT	28-02-2025

* Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets

Date: 22-03-2025
Place: PANVEL

SD/-
Authorised Officer
Can Fin Homes Ltd.

